



Government of Jammu and Kashmir
Finance Department

Civil Secretariat, Jammu.

Notification

Jammu, the 12th April, 2017

SRO\75.- In exercise of the powers conferred by Section 5 of the Jammu and Kashmir Levy of Tolls Act, Samvat 1995, (Act No. VIII of 1995), the Government hereby exempt from payment of levy of Tolls leviable under the said Act, the items to be used for cashless transactions (*point of sale machines, finger print readers*) to be imported into the State by the Jammu & Kashmir Bank Limited for a period of one year from the date of issuance of this notification subject to the condition that no tax benefit percolates to the supplier.

By order of the Government of Jammu and Kashmir.

Sd/-

(Navin K. Choudhary), IAS

Commissioner/Secretary to Government
Finance Department

No. ET/Exemp/61/2017

Dated: 12-04-2017

Copy to the:-

1. Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).
2. Excise Commissioner, J&K, Jammu.
3. Commissioner, Commercial Taxes Department, J&K, Jammu.
4. Deputy Excise Commissioner, Toll Post Lakhanpur.
5. OSD to Hon'ble Finance Minister.
6. Special Assistant to Hon'ble Minister of State for Finance.
7. Private Secretary to Commissioner/Secretary, Finance.
8. Private Secretary to Chairman/CEO J&K Bank Limited, Corporate Headquarter, Srinagar.
9. Stock file/Incharge website, Finance


(Dr. Vishal S. Parihar)

Under Secretary to Government
Finance Department